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**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/03/2017 AT 10.30 AM**

**PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL
SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL**

**APPLICATION NUMBER :
PETITION NUMBER : TCP/206/2016
NAME OF THE PETITIONER(S) : A. Ramasubbu
NAME OF THE RESPONDENT(S) : M/s ANRA Pharmaceuticals Private Limited & 2 others
UNDER SECTION : 397/398**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

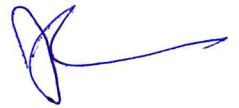
For. T.K. Bhaskar
Keerthi Krishna
Priyadaswini

Counsel for R1-3



J. John

counsel for
petitioner
ORDER



Counsel for petitioner present. Counsel for respondent present. We have heard the matter in part in regard to the maintainability of the petition. The question arose during the course of hearing is at the time of filing the petition the Bench was not having power for winding up but at present under law this court has the jurisdiction to grant relief on the winding up petition. Therefore the counsel for respondents sought time to file a memo and provide case law. Counsel for petitioner is also directed to assist this Bench on the issue raised. Put up on 17.04.2017 at 10.30 A.M.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)